

ITEM NO.63

COURT NO.14

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No.643/2024 in SLP(Cr1) No. 1881/2024

GANESHI BAI

Petitioner(s)

VERSUS

DEEPAK KUMAR JAIN & ORS.

Respondent(s)

IA No. 51058/2024 - MODIFICATION OF COURT ORDER

Date : 22-03-2024 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Gaurav Goel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner.

On perusing the application, the same is allowed and the order dated 12.02.2024 be read as under:

"Heard learned senior counsel for the petitioner.

We do not find any ground to interfere with the impugned order passed by the High Court. However, we make it clear that *the observations made by the High Court* will not have any bearing on the pending suit.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of."

The Miscellaneous Application stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)